

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

Dated 21st September, 2016

No. F.14(9)/LA-2016/cons2law/122-131

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

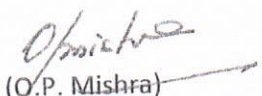
Sub: Gazette Notification of to the Delhi Tax on Luxuries (Amendment) Act, 2016 (Delhi Act 4 of 2016)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above


(O.P. Mishra)
Addl. Secretary (Law, Justice & L.A.)


No. F.14(9)/LA-2016/ cons2law/ 122-131

Dated 21st September, 2016

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

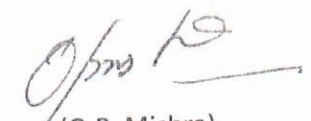
1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file

SCA/1171
26-09-16


26/09/16

911/Leg
27-9-16

27/9/16


(O.P. Mishra)
Addl. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EXTRAORDINARY)

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(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(9)/LA-2016/ cons2law/122-131

Dated 21ST September, 2016

NOTIFICATION

NO. F.14(9)/LA-2016/ cons2law/122-131 -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 16TH September, 2016 and is hereby published for general information:-

**"The Delhi Tax on Luxuries (Amendment) Act, 2016"
(DELHI ACT 04 OF 2016)**

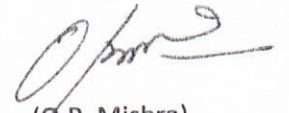
(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 23RD August, 2016)

[16TH September, 2016]

An Act to further to amend the Delhi Tax on Luxuries Act, 1996

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Sixty seventh Year of the Republic of India as follows:-

- 1. Short title, extent and commencement:-** (1) This Act may be called the Delhi Tax on Luxuries (Amendment) Act, 2016.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
- 2. Amendment of Section 2:-** In the Delhi Tax on Luxuries Act, 1996, in clause (i), in sub-clause (iii) for the words "seven hundred fifty" occurring after the words "television and the like, is" and before the words "rupees per room per day or more", the words "one thousand five hundred" shall be substituted.
- 3. Amendment of Section 8:-** In the Delhi Tax on Luxuries Act, 1996, in section 8, in sub-section (1) at Serial No. 3 in the table for "Rs 750/-" occurring after the words "Hotel accommodation with tariff" and before the words "per day per room or more", "Rs 1,500/-" shall be substituted.



(O.P. Mishra)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवाँ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(9)/एलए-2016/cons2law/122-131

दिनांक 21 सितम्बर, 2016

अधिसूचना

सं० फा० 14(9)/एलए-2016/cons2law/122-131 - राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 16 सितम्बर, 2016 को प्राप्त कर ली है और इसको जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

“दिल्ली विलासिता कर (संशोधन) अधिनियम, 2016
(2016 का दिल्ली अधिनियम 04)

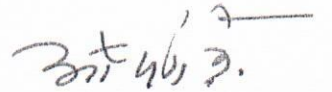
(23 अगस्त, 2016 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[16 सितम्बर, 2016.]

दिल्ली विलासिता कर अधिनियम, 1996 में पुनः संशोधित करने के लिए एक अधिनियम ।

यह राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा भारतीय गणराज्य के 67वें वर्ष में निम्नप्रकार अधिनियमित किया जाए :-

1. लघु शीर्षक, विस्तार तथा प्रारंभ :- (1) यह अधिनियम दिल्ली विलासिता कर (संशोधन) अधिनियम, 2016 कहलाएगा।
(2) यह सरकार द्वारा सरकारी राजपत्र में अधिसूचना द्वारा नियत तिथि से लागू होगा :
2. धारा 2 का संशोधन - दिल्ली विलासिता कर अधिनियम, 1996, खण्ड (1) के उपखण्ड (3) में “टेलिविजन तथा उस जैसे” शब्दों के पश्चात् आये शब्दों “सात सौ पचास” के लिए तथा “रूपये प्रति कमरा प्रतिदिन या अधिक” शब्दों से पहले “एक हजार पांच सौ” शब्दों को प्रतिस्थापित किया जायेगा।
3. धारा 8 का संशोधन - दिल्ली विलासिता कर अधिनियम, 1996 की धारा 8 की उप धारा (1) में तालिका में कम सं० 3 पर “होटल आवास प्रभार सहित” शब्दों के पश्चात् आये “750/- रू” के लिए तथा “प्रतिदिन प्रति कमरा या अधिक” शब्दों से पहले “1,500/- रू” को प्रतिस्थापित किया जायेगा।



(ओ.पी. मिश्रा)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)